

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 836**  
TO BE ANSWERED ON 09.02.2023

**Eco Sensitive Zone in Kerala**

836. DR. JOHN BRITTAS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government took note of the fact that lakhs of acres of fertile land and people will adversely be affected in Kerala owing to recent verdict of the Supreme Court regarding one kilometre ESZ;
- (b) whether Government took note of the resolution passed by the Kerala Legislative Assembly demanding Government to exempt Kerala from the above ESZ directions in overwhelming public interest and to issue final ESZ notification as per Government of Kerala's proposal; and
- (c) whether Government would take a favourable stand with an empathetic consideration of situation prevailing in Kerala for protecting lives and livelihoods of the people?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c) The Order dated 03.06.2022 of the Hon'ble Supreme Court in IA No. 1000 of 2003 in W.P(C) No. 202 of 1995: T.N. Godavarman Thirumulpad Vs Union of India and Others has a bearing on developmental and other activities envisaged around protected areas. The Ministry of Environment, Forest and Climate Change, pursuant to the requests received from several State Governments, including Kerala and other stake holders, has filed an application for modification / clarification of the said Order dated 03.06.2022 of the Hon'ble Supreme Court. The matter is pending before the Hon'ble Supreme Court.

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